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BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.No.378/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15<sup>th</sup> February 2018, 10.30 A.M

Name of the Company	Diamond infotech Pvt Ltd-Vs-Garodia Automobiles Pvt Ltd & Ors.		
Under Section	213(B)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1	SUCHARITA ROY ADVOCATE	APPLICANT	Roy 15/02/18
2	Sechismita Ghosh, Pawan Kumar Jajodia.	Respondent	Jawan 15/2/2018

ORDER

Ld. Counsel for the petitioner and the respondents is present.

Ld. Counsel appearing on behalf of the petitioner sought leave to file rejoinder to the reply in I.A. No. 36/2017, copy of the application has been served on the respondents. Ld. Counsel appearing on behalf of the respondents submits that she has no objection to the amendment application for amending the Cause Title as set out in paragraph 2 at page 5A . The amendment application being not opposed Ld. Counsel of the petitioner is directed to carry out the amendment within 7 days and submit an amended application within 7 days by serving a copy of the amended application to the respondents and the respondents are

directed to file any supplementary reply to the amended application, if any, within 7 days of the receipt of the amended application, if any.

I.A. No. 36/2017 is disposed of accordingly.

Rejoinder to the main petition is to be filed within 7 days.

List it on 23/03/2018.

Sd

(Jinan K.R.)  
Member (J)